

**GOVERNMENT OF INDIA
TEXTILES
LOK SABHA**

UNSTARRED QUESTION NO:158

ANSWERED ON:01.08.2011

CLAIMS OF WEAVERS UNDER HEALTH INSURANCE SCHEME

Kumar Shri P.;Sivasami Shri C.;Venugopal Shri P.

Will the Minister of TEXTILES be pleased to state:

(a) The details of number of cases pending for settlement to Handloom weavers under Health Insurance Scheme; and

(b) the steps taken by the Government for speedy settlement of such cases?

Answer

MINISTER OF STATE IN THE MINISTRY OF TEXTILES(SMT. PANABAACA LAKSHMI)

(a): As on 30th June, 2011, the following numbers of reimbursement claims are pending for settlement from all over country –

Policy year (2009-10) - 7110 claims

(b): From the policy year 2010-11 onwards, the implementing agency, ICICI Lombard General Insurance Company Ltd., has been mandated through a Legal agreement to settle the claims on merits within 30 days from the date of receipt failing which they will be liable for interest and penalty. For effective implementation of the scheme, Grievance Redressal Committees have also been set up at the State Level for addressing disputes relating to claims. The Committee shall meet atleast once in each calendar month or more frequently and will settle the disputes within 60 days of it's receipt. The decision of the Committee will be binding upon the insurance company. Reimbursement claims can now be submitted by the beneficiary through the Cluster Coordinator of the Insurance Company or the Third Party Administrator (TPA) or through RPAD/Courier. The Insurance Company will provide web based access to all the data relating to the status of claims through a Statement of Treatment.